



Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs.
(Judicial Administration Section) Civil Secretariat,
Jammu/Srinagar

No: LD (A) 2017/24

Dated: 22 - 06 - 2017

Subject:- Constitution of Committee to review the litigation pending before different fora of the State.

The undersigned is directed to invite attention of the Financial Commissioner, Principal Secretary to Government,/ Commissioner/ Secretary to Government/ Secretary to Government, Department towards the Government Order No1970-LD(A) of 2017 dated 06-06-2017 regarding the subject cited above by virtue of which Departments have been impressed upon to examine with full transparency the cases, both at the stage of filing and also at the stage of being contested/defended, so that Government does not become a compulsive litigant and such cases which can be decided administratively without intervention of the Court. Vide said Government Order a Committee was also constituted to review the litigation pending before different fora/courts of the State.

In this connection, he is requested to kindly examine and identify all such cases for being placed before the aforesaid Committee for being reviewed by it, within a period of 10 days positively.


(Khursheed Ahmad Baht)
Assistant Legal Remembrancer,
Department of Law, J & PA.

Financial Commissioner/ Principal Secretary to Government/
Commissioner/ Secretary to Government/
Secretary to Government,
_____ Department.

Copy to the Law Officer, _____ Department
for similar necessary action.